

**HIGH COURT OF DELHI : NEW DELHI**

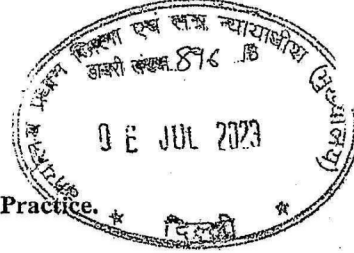
**(GENL.-ADMN.-I BRANCH)**

No. 1667 G-7/Genl-I./DHC

Dated: 22.06.2023

To

The Principal District & Sessions Judge (Hqrs.),  
Tis Hazari Courts,  
Delhi.



**Sub: Notification regarding Suspension of Advocates from Practice.**

Sir,

I am directed to forward herewith a copy of Notification No(s). 2/2023, 3/2023 and 4/2023 dated 03.06.2023, received from the Honorary Secretary, Bar Council of Kerala, on the above subject, with a request to kindly circulate the same to all the Principal District & Sessions Judges, Delhi/New Delhi for information and necessary action.

Yours faithfully,

Administrative Officer (J) (Genl.-1)  
For Registrar General

Encl: As above.

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI**

No. 25420-25530/Genl./Misc./Circulation/2023

Dated, Delhi the \_\_\_\_\_

08 JUL 2023

Sub:- Notification regarding Suspension of Advocates from practice.

Forwarded a copy of letter bearing No. 1667/G-7/Genl-I./DHC dated 22/06/2023 and this office bearing diary No. 896/B dated 06/07/2023 alongwith Notification No 2/2023, 3/2023 and 4/2023 dated 03/06/2023 and letter bearing No. 1666/G-7/Genl-I./DHC dated 22/06/2023 alongwith Notification No. 1/2023 dated 29/05/2023 from the Honorary Secretary, Bar Council of Kerala, received from Administrative Officer (J) (Genl.-1) for Registrar General, Hon'ble High Court of Delhi, New Delhi (Copy of the Notifications enclosed), to be circulated for information and necessary action to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District).
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

(RAKESH PANDIT)

Officer In-Charge, General Branch, Central  
Additional District & Sessions Judge,  
Tis Hazari Courts Delhi

Encl. As above



## BAR COUNCIL OF KERALA

(Statutory Body Constituted under the Advocates Act, 1961)

Bar Council Bhavan, High Court Campus, Kochi-682 031

KBC/DC/Cir/ 12219 /2023

03.06.2023

### NOTIFICATION NO.2/2023

It is hereby notified for general information that Sri. Varghese P. Chacko, Advocate, Choorakulangarayil House, Thalacode P.O., Mulanthuruthy, Ernakulam enrolled on 30.04.1999 vide Roll No. K/1905/1999 has been **SUSPENDED** from practicing as an advocate for a period of Three years w.e.f. 06.11.2022 vide order of the Disciplinary Committee of the Bar Council of Kerala in BCI Transfer Case No. 36/2017.

Joseph John  
Honorary Secretary

Copy to:

1. The Secretary, Bar Council of India, New Delhi
2. The Secretaries of all other State Bar Councils in India
3. The Registrar, Supreme Court of India, New Delhi
4. The Registrars of all High courts in India
5. The Registrar, Central Administrative Tribunal, Kaloor, Kochi-17
6. All Dist. Judges in the state with a request that they may communicate the information to all the courts in their District.
7. The Law Secretary, Govt. Secretariat, Thiruvananthapuram
8. The Ministry of Law and Justice, Department of Legal Affairs, Shastri Bhawan, New Delhi
9. All members of the Bar Council of Kerala
10. The secretary, Supreme Court Bar Association
11. The secretaries of all the Bar Associations in the State for information and necessary action.
12. The Notice Board of the Office
13. The File
14. The Kerala Gazette for publication
15. The Kerala Advocates Welfare Fund Trustee Committee.

GENERAL BRANCH

Diary No. 5067  
Date 19/06/2023

Received at 5:00 PM





## BAR COUNCIL OF KERALA

(Statutory Body Constituted under the Advocates Act, 1961)  
Bar Council Bhavan, High Court Campus, Kochi-682 031

KBC/DC/Cir/ 1228 /2023

03.06.2023

### NOTIFICATION NO.4/2023

It is hereby notified for general information that Sri. Abdul Rehiman. M, Advocate, Budhanikkunnil House, Near Pathanamthitta Market, Pathanamthitta - 689645 enrolled on 13.07.1974 vide Roll No. K/81/1974 has been **SUSPENDED** from practicing as an advocate for a period of Two years w.e.f. 06.11.2022 vide order of the Disciplinary Committee of the Bar Council of Kerala in BCI Transfer Case No. 35/2017.

Joseph John  
Honorary Secretary

Copy to:

1. The Secretary, Bar Council of India, New Delhi
2. The Secretaries of all other State Bar Councils in India
3. The Registrar, Supreme Court of India, New Delhi
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6. All Dist. Judges in the state with a request that they may communicate the information to all the courts in their District.
7. The Law Secretary, Govt. Secretariat, Thiruvananthapuram
8. The Ministry of Law and Justice, Department of Legal Affairs, Shastri Bhawan, New Delhi
9. All members of the Bar Council of Kerala
10. The secretary, Supreme Court Bar Association
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GENERAL BRANCH

Diary No. 5068

Date 19.06.2023





## BAR COUNCIL OF KERALA

(Statutory Body Constituted under the Advocates Act, 1961)

Bar Council Bhavan, High Court Campus, Kochi-682 031

KBC/DC/Cir/1230/2023

03.06.2023

### NOTIFICATION NO.3/2023

It is hereby notified for general information that Sri. Babu Gireesan V.S., Advocate, Triveni Line, Vanchiyoor, Trivandrum-695035 enrolled on 20.12.1987 vide Roll No. K/642/1987 has been **SUSPENDED** from practicing as an advocate for a period of Three years w.e.f. 06.11.2022 vide order of the Disciplinary Committee of the Bar Council of Kerala in BCI Transfer Case No. 120/2008.

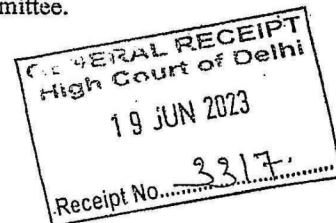
Received at 5:00 PM

Joseph John  
Honorary Secretary

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8. The Ministry of Law and Justice, Department of Legal Affairs, Shastri Bhawan, New Delhi.
9. All members of the Bar Council of Kerala
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11. The secretaries of all the Bar Associations in the State for information and necessary action.
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15. The Kerala Advocates Welfare Fund Trustee Committee.

GENERAL BRANCH  
Dist. No. 5066  
Date 19/06/2023





**HIGH COURT OF DELHI : NEW DELHI**

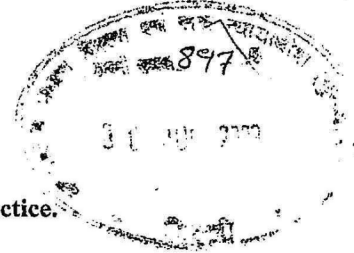
**(GENL.-ADMN.-I BRANCH)**

No. 1666 G-7/Genl-I/DHC

Dated: 22.06.2023

To

The Principal District & Sessions Judge (Hqrs.),  
Tis Hazari Courts,  
Delhi.



**Sub: Notification regarding Suspension of Advocate from Practice.**

Sir,

I am directed to forward herewith a copy of Notification No. 1/2023 dated 29.05.2023, received from the Honorary Secretary, Bar Council of Kerala, on the above subject, with a request to kindly circulate the same to all the Principal District & Sessions Judges, Delhi/New Delhi for information and necessary action.

Encl: As above.

Yours faithfully,

22/06/23  
Administrative Officer (J) (Genl.-1)  
For Registrar General



recd. / Admn.-I  
Bx.

Pr. D&S J (Hqrs.)  
06/7/23



## BAR COUNCIL OF KERALA

(Statutory Body Constituted under the Advocates Act, 1961)

Bar Council Bhavan, High Court Campus, Kochi-682 031

KBC/DC-5/Cir/ 1137/2023

29-05-2023

### NOTIFICATION NO.1/2023

It is hereby notified for general information that Sri. Pravin V, Advocate, S/o Late Vyasan Potti, MRRA-30, Vanchiyoor P O, Trivandrum-695035, enrolled on 29-03-1992 vide Roll No. K/607/1992 has been **SUSPENDED** from practicing as an advocate for a period of Two years w.e.f.05/02/2023 vide order of the Disciplinary Committee No.5 of the Bar Council of Kerala in D C Case No.37/2022.

Joseph John  
Hony. Secretary

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1. The Secretary, Bar Council of India, New Delhi
2. The Secretaries of all other State Bar Councils in India
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GENERAL BRANCH

Library No. 5063-47  
Date 19/06/2023

Received as 5:00 PM

